

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No.42
(IB)-731(PB)/2018

IN THE MATTER OF:

ICICI Bank Ltd. Petitioner/Applicant
Vs.	
Punj Lloyd Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 in Liq.

Order delivered on 07.05.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant	:	Ms. Divyani Deepti, Ms. Geetali Talukdar,Adv. in Appeal (IBC)-47/2023, IA-5046/2023
For the Liquidator	:	Mr. Sunil Fernandes, Sr. Adv., Mr. Raghav Chadha, Ms. Diksha Dadu, Adv.
For the CoC	:	Mr. Ankur Mittal, Ms. Yashika Sharma, Adv.

ORDER

The liquidation of the Corporate Debtor i.e. M/s. Punj Lloyd Ltd. was allowed vide order our dated 27.05.2022. Thereafter, the liquidation proceedings are going on and number of progress reports have been filed from time to time and the same have been taken on record.

We direct the Liquidator to give full details of all the amounts that have been realized so far and distributed from the date on which the liquidation order was passed. The same should be captured in a chart form so as to enable us to update our data on the liquidation proceedings. This progress report and a chart as mentioned above should also be circulated to other Insolvency Professionals so that they follow a uniform and standard form of presentation of amounts realized under liquidation proceedings. Copy of this order be also sent to IBBI for appropriate action at their end.

At request and with consent of the parties, list the matter for a physical hearing **on 05.06.2024.**

Appeal (IBC) - 47/2023, IA-5046/2023

Ld. Counsel Ms. Geetali Talukdar appeared on behalf of the Applicant.

Ld. Sr. Counsel for the Liquidator sought some time to file response to the application. Ld. Sr. Counsel is directed to file the response before the next date of hearing.

At request and with consent of the parties, list the matter for a physical hearing **on 05.06.2024.**

New IA-2169/2024

Today, when the matter was called, none appeared for the parties.

List the matter again for a physical hearing **on 05.06.2024.**

**Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT**

**Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)**

Vinod Arora – 07.05.2024